

**IN THE COURT OF VIKAS DHULL, ADDITIONAL
DISTRICT JUDGE-01,THC, WEST,DELHI**

Contempt Petition No.____/2020

Storeji Pvt.Ltd.

... Applicant / Counter-
claimant (in Counter claim
no.8/20 and defendant no.1 in
CS No. 435/2019)

Versus

Abhishek Khanna and anr.

... Respondents

Through Cisco Webex Video Conferencing

13.07.2020 (2.30 p.m. to 2.38 p.m.)

Urgent Application under Order XXXIX Rule 2A read with Section 151 CPC alongwith annexures on behalf of applicant/counter claimant received on court email ID from the Filing Section, West, THC, Delhi which has been put before the undersigned by reader of the court through email. **It be checked and registered.**

Pr: Sh.Jitin Sahni, Ld.counsel for applicant/ counter



claimant.

(Mobile No. 9711267999)

(Email Id: jitinsahni.advocate@gmail.com)

Heard.

Issue notice of the said application to the respondents through Nazarat Branch, West, THC, Delhi subject to applicant/counter claimant providing email ID /whatsapp number of respondents for 10.08.2020.

A copy of order be sent to the Id.counsel for applicant/counter claimant through whatsapp/email.



**(Vikas Dhull)
ADJ-01/WEST/THC
DELHI
13.07.2020**

**CS No. 258/2020
Mahant Ranveer Nath Vs. Vikas and another**

THROUGH CISCO WEBEX VIDEO CONFERENCING

13.07.2020 (2.40 p.m. to 2.50 p.m.)

**Pr: Sh.Rakesh Walia, Ld.counsel for plaintiff.
(Mobile No.:9811037999)
(Email ID :ashuwalia9899@gmail.com)**

**Sh.Mahesh Kumar Patel, Ld.counsel for
defendant no.1.**

**(Mobile No. 9881937302)
(Email Id: maheshpatel@gmail.com)**

Process not received back with regard to
defendant no.2 as per report of Nazarat Branch, West,
THC, Delhi.

**Ld.counsel for defendant no.1 is directed to
file his vakalantama on the next date of hearing.**

Ld.counsel for defendant no.1 has submitted that
he has not received the copy of plaint and documents.

At this stage, Id.counsel for plaintiff undertakes to



supply the copy of plaint and documents to Id.counsel for defendant no.1 on his email ID. Let the same be done positively by tomorrow.

Further, fresh process be issued to defendant no.2 through Nazarat Branch, West, Delhi for the next date of hearing.

Now, put up on 22.07.2020 for reply and arguments on the application under Order XXXIX Rule 1 and 2 CPC.

A copy of order be sent to the Id.counsel for plaintiff and Id.counsel for defendant no.1 through whatsapp/email.



**(Vikas Dhull)
ADJ-01, West,
THC, Delhi
13.07.2020**